FORM OF WITHDRAWAL CUM ACKNOWLEDGEMENT

All terms and expressions used herein shall have the same meaning as ascribed thereto in the Letter of Offer

OFFER OPENS ON	THURSDAY , 31 DECEMBER, 2009
LAST DATE OF WITHDRAWAL	FRIDAY , 15 JANUARY, 2010
OFFER CLOSES ON	WEDNESDAY, 20 JANUARY, 2010
Please read the instruction in Letter of Offer and overleaf before filling-in this Form of Withdrawal.	

FOR OFFICE USE ONLY
Withdrawal Number :
Number of Equity Shares Offered :
Number of equity Shares Withdrawn :

From:

Tel No. Fax No. E-mail

To,
Cameo Corporate Services Limited,
Unit: Surana Industries Limited
No.1, Club House Road,
5th Floor, Subramanian Building,
Chennai – 600 002

Sub : Open Offer by Mr.G.R Surana, Mr. Shantilal Surana, Mr. Vijayraj Surana, Mr. Dineshchand Surana, Mrs. Chandanbala Surana, Mrs. Sarladevi Surana, Mrs, Alka Surana, and Mrs. Vasantha Surana (hereinafter collectively reffered to as ("Acquirers") to acquire upto 40, 30,000 equity shares of Rs. 10/- each at a consolidated price of 167.70(Rupees One Hundred and Sixty Seven and Seventy paisa only) representing 20% of the voting share capital of Surana Industries Limited ("Target Company") in terms of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.

Dear Sir,
I/We refer to the Letter of Offer dated____________ for acquiring the equity shares held by me/us in Surana Industries Limited.
I/We, the undersigned, have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.
I/We wish to withdraw our acceptance tendered in response to the said offer. We had deposited/sent our "Form of Acceptance" to you on _______________ alongwith original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

(Please enclose the Xerox copy of Acknowledgement received for "Form of Acceptance")

Sr.No	Certificate No	Distinctive No(s)		No. of Shares
		From	To	
Total number of equity shares				

I/We note and understand the terms of withdrawal of acceptance and request you to return the original share certificate(s) and valid share transfer deed will be held in trust for me/us by you and authorize you not to remit the consideration as mentioned in the Letter of Offer.

SHARES HELD IN DEMATERLISED FORM

DP Name	DP ID	Client ID	No. of Shares Offered	Name of Beneficiary

I/We have done an Inter-Depository/off-market transaction for crediting the equity shares to the special depository Account in CDSL styled **"Cameo Corporate Services Limited-SIL Open Offer-Escrow Account"** ("Depository Escrow Account") details are as under:

Depository Participant Name : SAL Securities Private Limited
Beneficiary ID No. : 00000437
DP ID No. : 12055000
Depository : Central Depository Services (India) Limited (CDSL)

I/We note that the Shares will be credited back only to that Depository Account, from which the Shares have been tendered and necessary standing instructions have been issued in this regard.
I/We confirm that the particulars given above are true and correct.
In case of dematerialized shares, I/We confirm that the signatures of the beneficiary holders have been verified by the DP as per the records maintained at their end and the same have also been duly attested by them under their seal.

Yours faithfully,
Signed and Delivered:

	FULL NAME(S)	SIGNATURE(S)
First/Sole Shareholder		
Second Shareholder		
Third Shareholder		

Address of the First/Sole Shareholder ____
____

Place: Date:
Note : Incase of joint holdings, all holders must sign. In case of body corporate, stamp of the company should be affixed and necessary Board Resolution should be attached.

INSTRUCTIONS

1. The shareholders are advised to ensure that the form of withdrawal should reach the Registrar to the Offer at any of the Collection centres mentioned in the Letter of Offer as per the mode of delivery indicated therein on or before 1700 Hours upto the last date of withdrawal i.e. upto Friday, 15 January, 2010
   Shareholders should enclose the following:
   a. For Equity Shares held in demat form:
   Beneficial owners should enclose
      i. Duly signed and completed Form of Withdrawal.
      ii. Copy of the Form of Acceptance cum Acknowledgement/Plain paper application submitted and the Acknowledgement slip.
      iii Photocopy of the delivery instruction in "Inter-Depository/Off-Market" mode or counterfoil of the Delivery instruction in "Inter-Depository/Off-Market" mode, duly acknowledged by the DP.

   b. **For Equity Shares held in Physical Form:**
   Registered shareholders should enclose:
      i. Duly signed and completed Form of Withdrawal.
      ii. Copy of the Form of Acceptance cum Acknowledgement/Plain paper application submitted and the Acknowledgement slip.
      iii. In case of partial withdrawal, Valid Share Transfer form(s) duly signed as transferors by all registered shareholders (in case of joint holdings) in the same order and and as per specimen signatures registered with Target Company and duly witnessed at the appropriate place.

   Unregistered owners should enclose:
      . Duly signed and completed Form of Withdrawal.
      . Copy of the Form of Acceptance cum Acknowledgement/Plain paper application submitted and the Acknowledgement slip.

2. The Withdrawal of Shares will be available only for the Share Certificates/ Shares that have been received by the Registrar to the Offer/ Special Depository Escrow Account.
3. The intimation of returned Shares to the Shareholders will be at the address as per the records of the Target Company/ Depository as the case may be.
4. The Form of Withdrawal alongwith enclosure should be sent only to the Registrar to the Offer.
5. In case of partial withdrawal of Shares tendered in physical form, if the original share certificates are required to be split, the same will be returned on receipt of share certificates from SIL. The facility of partial withdrawal is available only on to Registered shareholders.
6. Shareholders holding shares in dematerialized form are requested to issue the necessary standing instruction for receipt of the credit in their DP account.

---TEAR HERE---

Folio No / DP ID & Client ID (Acknowledgement Slip) Sr.No.

Sub : Open Offer by Mr.G.R Surana, Mr. Shantilal Surana, Mr. Vijayraj Surana, Mr. Dineshchand Surana, Mrs. Chandanbala Surana, Mrs. Sarladevi Surana, Mrs, Alka Surana, and Mrs. Vasantha Surana (hereinafter collectively reffered to as (“Acquirers”) to acquire upto 40, 30,000 equity shares of Rs. 10/- each at a consolidated price of 167.70(Rupees One Hundred and Sixty Seven and Seventy paisa only) representing 20% of the voting share capital of Surana Industries Limited (“Target Company”) in terms of SEBI (Substantial Acquisition of Shares & Takeovers) Regulations, 1997.

Received from Mr./Ms/M/s ____

Address ____

Form of withdrawal in respect of __________ Number of Share Certificates/ Copy of Delivery Instruction Slip to (DP) for _____________No. of shares.

Stamp of Collection Centre		Signature of Official		Date of Receipt	

Note : All future correspondence, if any, should be addressed to **Registrar to the Offer:**

Cameo Corporate Services Limited
Unit: Surana Industries Limited.
No.1, Club House Road, 5th Floor, Subramanian Building, Chennai – 600 002
Contact Person : Ms. Shreepriya K, Tel.No: 044-28460390, Fax No.: 044-28460129
E-mail : investor@cameoindia.com